

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(49)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 02.30 PM ON 18.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

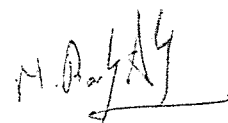
APPLICATION NUMBER :
PETITION NUMBER : CP/62/IB/2017
NAME OF THE PETITIONER(S) : VIJAYA R VAKHARIA
NAME OF THE RESPONDENTS : RAYALE CORPORATION PVT LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

① MR. P. H. ARVINDH PANDIAN PETITIONER

By M. ROSHAN ATIA



② MR. GEORGE CHERIYAN
MS. MAITHILI SHAAN KATARI LIBBY



ORDER

Counsels for both the parties are present. Counsel for Petitioner has submitted the reply arguments along with case law. However, it has been noticed during the course of arguments that there is a General Power of Attorney is placed on record on behalf of Petition No.5. The General Power of Attorney is not specifically providing the authority / authorization for filing an Application under Section 7 of the I&B Code, 2016

Therefore, the Petitioner is directed to place on record the Power of Attorney / authorization on behalf of Petitioner No.5 for filing an Application under Section 7 of the I&B Code, 2016 within the period of 7 working days.

Counsels for the parties have submitted that they may be given liberty to place on record written submissions. Both the Counsels may file the written submissions within 7 working days. **Order Reserved.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)